

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/GT/2020

Subject : Petition for revision of tariff for the period 1.4.2019 to 31.3.2019 after truing up for Pragati-III CCPS (1371.2 MW) power plant.

Petition No. 376/GT/2020

Subject : Petition or determination of tariff of Pragati-III CCPS (1371.2 MW) for the period 1.4.2019 to 31.3.2024.

Petitioner : Pragati Power Corporation Limited

Respondent : BYPL and 6 others

Date of Hearing : **8.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Nikita Choukse, Advocate, PPCL
Shri Akash Lamba, Advocate, PPCL
Shri Sanjay Kumar Sharma, PPCL
Shri Surendra Kumar, PPCL
Shri Abhishek Rohhilla, PPCL
Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Ms. Isnain, Advocate, BRPL & BYPL
Shri Anand Shrivastava, Advocate, TPDDL
Shri Shivam Sinha, Advocate, TPDDL
Shri Sam C. Mathew, Advocate, TPDDL

Record of Proceedings

During the hearing, the learned proxy counsels for Respondents BRPL, BYPL and TPDDL requested an adjournment due to the non-availability of their arguing counsel. The same was not objected to by the learned counsel for the Petitioner. Accordingly, at the consent of the parties, the Commission adjourned the hearing of these petitions.

2. Meanwhile, the Petitioner is directed to submit the following additional information on or before **27.12.2023** after serving the copy to the Respondents.

Petition No. 361/GT/2020

(a) *The arithmetical errors in the grand total submitted vide affidavit dated 9.10.2023, in respect of the additional capitalization for each year from 2014-15 to 2018-19, shall be revised/ corrected and submitted along with the Auditor certificate.*



- (b) Reason as to why the additional capital expenditure claimed for assets/works within the original scope of work is much higher than the values approved by the Commission in the order dated 26.11.2019 in Petition No. 221/GT/2015.
- (c) It is observed that additional capitalization for the period 2014-15 to 2016-17 (up to the cut-off date), has been claimed under three heads viz., Regulation 14 1(i), (ii) and (iii). The Petitioner shall reconcile the claim along with the expenditure already allowed in Petition No. 221/GT/2015, along with original investment approval.
- (d) As regards additional capitalization for the period 2017-18 to 2018-19 (after the cut-off date) that has been claimed under Regulation 14 1(i) and (ii) which relates to claims prior to the cut-off date. Hence, the Petitioner shall indicate the relevant provisions of the regulations under which such additional capitalization has been claimed;
- (e) Form 13 excluding penal interest, if any, duly certified by the auditor (along with a soft copy in excel with linkage and formulas in the calculation) during the true-up period, enclosing documentary evidence in support of the interest rates claimed (copy of bank/FI letter in support of interest rate duly certified by auditor).
- (f) As regards initial capital spares claimed within the cutoff date i.e. up to 31.3.2017, the relevant details of Plant & Machinery cost up to the cut-off date, as specified under Regulation 13 of the 2014 Tariff Regulations, duly certified by the Statutory Auditor along with the details of the spares capitalized as on COD of the Plant and claimed till the cut-off date.
- (g) As regards capital spares claimed beyond the cut-off date, proper clarification as to whether these spares have been claimed on a consumption basis or form part of the inventory. Details shall be provided as per the format given in Form-17.
- (h) Justification with regard to the expenses claimed towards electricity charges, ground rent and other charges (including land cost, O&M charges, etc.) under the head 'Water Charges.

Petition No. 376/GT/2020

- (a) The additional capital expenditure claimed on a projection basis in respect of the assets/works within the original scope is much higher than the values approved by the Commission in Order dated 26.11.2019 in Petition No. 221/GT/2015 for these works/assets. Proper justification for the same along with reasons for the spillover of these works to be submitted;
- (b) The Petitioner has sought additional capital expenditure of Rs. 3.69 crore for 2023-24 towards the installation of AGC as per Regulation 7 of the CERC (Ancillary Services) Regulations, 2022. The Commission, vide its order dated 28.8.2019 in Petition No. 319/RC/2019 approved the AGC cost in the range of Rs. 30-50 lakh per generator. Hence, the Petitioner shall furnish proper justification for such a high capital cost proposed along with the status of implementation (put to use) of the same;
- (c) Justification with regard to the expenses claimed towards electricity charges, ground rent and other charges (including land cost, O&M charges, etc.) under the head 'Water Charges.



3. The Respondents are permitted to file their replies to the above on or before **19.1.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **2.2.2024**.

4. These Petitions will be listed for hearing on **9.2.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

